

- (ii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1993-94, together with Audit Report thereon.
- (37) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) and (36) above.

[Placed in Library, See No. LT 7858/95]

13.07 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha : —

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Wakf Bill, 1995, which has been passed by the Rajya Sabha at its sitting held on 29th May, 1995."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Workmen's Compensation (Amendment) Bill, 1995 which has been passed by the Rajya Sabha at its sitting held on the 31st May, 1995."

13.07½ hrs.

BILLS AS PASSED BY RAJYA SABHA

SECRETARY GENERAL : Sir, I lay on the Table the Wakf Bill, 1995 and the Workmen's Compensation (Amendment) Bill, 1995 as passed by Rajya Sabha on the 29th May and 31st May, 1995 respectively.

13.08 hrs.

[English]

STANDING COMMITTEE ON FINANCE

Sixteenth, Seventeenth and Eighteenth Reports

SHRI P.C. CHACKO : Sir, I beg to present the following reports (Hindi and English versions) of the Standing Committee on Finance : —

- (1) Sixteenth Report on 'The Research and Development Cess (Amendment) Bill, 1995'.
- (2) Seventeenth Report on 'The Technology Development Board Bill, 1995'.

- (3) Eighteenth Report on 'The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1995'.

13.09 hrs.

[English]

WATER (PREVENTION AND CONTROL OF
POLLUTION) CESS (AMENDMENT) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : I beg to move for leave to introduce a Bill further to amend the Water (Prevention and Control of Pollution) Cess Act, 1977.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Water (Prevention and Control of Pollutions) Cess Act, 1977."

*The motion was adopted. ***

SHRI KAMAL NATH : I introduce the Bill... (*Interruptions*)

[English]

MR. DEPUTY SPEAKER : You know, I have made it very clear. Probably, there was so much of noise in the House that all the hon. Members were not able to hear it. Otherwise, it is decided in the leaders' meeting that this shall have to be taken up on 3rd June. The hon. Minister is ready to take up the matter. I hope, the House will agree for that.

(...*Interruptions*)

MR. DEPUTY SPEAKER : When your name was called, you did not respond to it.

(. .*Interruptions*)

MR. DEPUTY SPEAKER : Your voice could not be heard. Now, nothing can be done now. It cannot be repaired.

(*Interruptions*)

SHRI GUMAN MAL LODHA (Pali) : it is a breach of privilege of the House. The Prime Minister should come to the House latest today and say what he wants to do about the Supreme Court judgement on the Uniform Civil Code

[*Translation*]

The Prime Minister has made a very regretful remark about the judgement of the Supreme Court, which, in my opinion, amounts to contempt of this House. If you don't

* Published in the Gazette of India Extraordinary, Part II, Section 2 dated 1.6.95.

** Introduced with the recommendation of the President.